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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1119 OF 2003

New Delhi, this the 3rd day of October, 2003

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER

Ataur Rehman  
S/o Shri Azizul Hassan,  
R/o D-190-A, Abul Fazal Enclave,  
Okhla, New Delhi. ....Applicant  
(By Advocate Shri Shahid Azad)

Versus

1. Union of India  
Through its Secretary  
Ministry of Power,  
Govt. of India,  
New Delhi.
2. The Director General,  
National Power Training Institute,  
N.P.T.I. Complex, Sector-3,  
Faridabad, Haryana.
3. The Executive Director,  
Northern N.P.T.I., Badarpur,  
New Delhi.
4. The Director,  
Finance and Administrative  
N.P.T.I. Complex,  
Sector - 7, Faridabad,  
Haryana.

....Respondents  
(By Advocate : Shri K.L. Bhandula)

ORDER (ORAL)

In this OA, the applicant has sought reimbursement of medical bill as well as telephone bills to the tune of Rs.58,616/- and 9340/- respectively.

2. The applicant, who had on medical grounds retired on 16.1.2002 in terms of Rule 34 (b) of Contributory Provident Fund Rules, 1962, had approached this Court earlier through OA No.291/2002 when his retirement benefits were not accorded to him.

This Tribunal by an order dated 17.7.2002 had partly allowed that OA with a direction to the respondents to make payment of all the retiral benefits due to the applicant. This had been complied with.

3. Learned counsel of the applicant states that though the respondents had reimbursed the medical and telephone bills upto the year 1999 and 2000 respectively but the medical bills and telephone bills ~~of which~~ particulars have already been furnished to the respondents are yet to be settled by the respondents. Thus, according to him, ~~it is~~ is without any justification and is in violation of Articles 14 and 16 of the Constitution of India.

4. On the other hand, Shri K.L. Bhandula, learned counsel for the respondents states that in so far as the claim of telephone bills is concerned, since the applicant was unable to perform duties and responsibilities attached to the post of Director, the facility of reimbursement of telephone bill installed at his residence was withdrawn with the approval of the competent authority w.e.f. 1.1.2001. Accordingly, he is not entitled for reimbursement of telephone bill after the above date.

5. As regards the claim of medical bills reimbursement is concerned, it is stated that the applicant has not furnished to the respondents the particulars of the medical bills, as such the same cannot be processed. But in the event of it being

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furnished, the same would accordingly be considered for settlement.

6. I have carefully considered the rival contentions of the parties and perused the material placed on record.

7. In so far as reimbursement of telephone bills are concerned, the applicant is not entitled for it as having been declared incapacitated and was found unfit for the job as he had not been performing his duties and responsibilities and also not performing any additional work. Accordingly, the telephone facility provided at his residence was withdrawn on 1.1.2001 as such the applicant is not entitled for reimbursement of telephone bills.

8. As regards the medical reimbursement is concerned, as submission of bill and details thereof are disputed, if the applicant furnishes to the respondents necessary particulars of the bills for medical reimbursement within two weeks from the date of receipt of a copy of this order, the same would be processed and considered for reimbursement by the respondents within two weeks thereafter by a detailed and speaking order.

9. OA is accordingly disposed of in the above directions. No costs.

*S. Raju*  
(SHANKER RAJU)  
JUDICIAL MEMBER

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